

15.09 hrs.

PAPERS LAID ON THE TABLE

Demands for Grants of the Ministry of Home Affairs for 1992-93 etc.*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): Sir, on behalf of Shri S.B. Chavan: I beg to lay on the Table –

- (1) A copy of the Detailed Demand for Grants (Vol. I) (Hindi and English versions) of the Ministry of Home Affairs for the year 1992-93. [Placed in Library. See No. L.T.-1818/92]
- (2) A copy of the Detailed Demands for Grants (Vol. II) Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 1992-92. [Placed in Library. See No. L.T.-1819/92]

MR. SPEAKER: Shri Balram Jakhar.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Sir, I object to his laying on the Table the papers mentioned in Item No. 3 on the Table of the House.

MR. SPEAKER: He has heard it.

SHRI BALRAM JAKHAR: I will let you know.

Notification under Essential Commodities Act, 1955

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): I beg to lay on the Table a copy of the Notification No S.O. 270(E) (Hindi and English versions) published in Gazette of India dated the 8th April, 1992 containing Order indicating the sup-

plies of fertilisers to be made by domestic manufacturers of fertiliser to various States, Union Territories/Commodity Board during the period from the 1st October, 1991 to the 31st March, 1992 (Rabi, 1991-92 session) under Sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. L.T.-1820/92]

SHRI NIRMAL KANTI CHATTERJEE: This paper cannot be laid on the Table of the House. That is one point.

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): We will explain to you.

SHRI NIRMAL KANTI CHATTERJEE: And secondly, it refers that supplies of fertilizers to be made in future tense for an earlier period. Without an explanation for the delay – this is I think not only a convention but I think there are also directives from the Chair – this cannot be laid on the Table of the House.

SHRI BALRAM JAKHAR: Nothing like that.

MR. SPEAKER: It cannot be.

SHRI NIRMAL KANTI CHATTERJEE: What is the reply? What is your ruling?

MR. SPEAKER: What is your point of order? To which rule are you referring to?

SHRI NIRMAL KANTI CHATTERJEE: I am just unable to refer to the rules. Let me admit that. But I remember that there is a directive that whenever - he was a Speaker, he also knows it – there is a delay in presentation, it has to be explained and a Memorandum explaining the delay has to be submitted along with the paper. It is not there. Therefore, I am objecting to his laying of the paper. You have to give a ruling.

SHRI E. AHAMAD: Over ruled!

SHRI NIRMAL KANTI CHATTERJEE: You are not the Speaker. He is the Speaker.

MR. SPEAKER: Please understand that it is 31st October, 1991 to 31st March, 1992

SHRI NIRMAL KANTI CHATTERJEE: That is all right. That is already over. This is an order relating to supplies to be made. That period has already passed.

MR. SPEAKER: I will go through the details and then I will come to the conclusion. I shall have to go through the papers.

SHRI NIRMAL KANTI CHATTERJEE: It refers to an earlier period.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): It is not a grammatical mistake. If there is a delay, then how much delay is there and whether it should have been laid at that time or to, all those facts I have to go into and then I will decide. I am allowing him to lay the papers on the Table of the House. As far as your point of order is concerned, I will give a ruling later.

Demands for Grants of the Ministry of Welfare for 1992-93

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI K. KAMALA KUMARI): On behalf of Shri Sitaram Kesri: I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for the year 1992-93. [Placed in Library. See No. L.T.-1821/92]

Demands for Grants of the Ministry of Petroleum and Natural Gas for 1992-93

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1992-93. [Placed in Library. See No. L.T.-1822/92]

Demands for Grants of the Ministry of Coal for 1992-93

THE DEPUTY MINISTER IN THE

MINISTRY OF COAL (SHRI S.B. NYAMA-GOUDA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 1992-93. [Placed in Library. See No. L.T.-1823/92]

15.13 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Reports of Study Groups I and II

[*English*]

SHRI K. PRADHANI (Nowrangpur): I beg to lay on the Table a copy each (Hindi and English versions) of the following reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Report on the Study Tour of Study Group I of the Committee on its visit to Visakhapatnam, Koraput, Bhubaneswar, Calcutta and Imphal during January, 1992.
- (2) Report on the Study Tour of Study Group II of the Committee on its visit to Indore, Bhopal, Bombay, Bangalore and Cochin during January, 1992.

15.13 1/2 hrs.

ELECTION TO COMMITTEE

Joint Committee on Offices of Profit

[*English*]

SHRI CHIRANJI LAL SHARMA (Karnal): I beg to move the following:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules